

**Non-implementation of Ravi-Beas  
accord**

181. SHRI P. NAMGYAL: Will the Minister of IRRIGATION be pleased to state:

(a) whether it is a fact that Ravi-Beas accord is not being implemented by the Punjab Government as reported in the National dailies of September 17, 1982;

(b) whether it is also a fact that Rajasthan and Haryana State had lodged their protest to the Punjab Government and also requested the Central Government to intervene in the matter; and

(c) if so, what steps the Central Government have proposed to be taken to implement the already agreed accord?

THE MINISTER OF IRRIGATION (SHRI KEDAR PANDAY): (a) to (c). There has not been any controversy between the concerned States on implementation of the Ravi-Beas Accord of December, 1981. Due to early withdrawal of the monsoons from the entire Western region, demands of water for the standing kharif crops in each State had increased and the availability was limited. Rajasthan State requested Ministry of Irrigation to make available to it additional water to save the standing crops.

The matter was discussed with officers of Punjab, Haryana, Rajasthan and BBMB on 17-9-1982 and after considering the total requirements and availability of water, decisions were reached about the releases and the withdrawals by each State for the period 18th to 30th September, 1982 to save the standing kharif crops. All the States agreed to implement the decisions.

**Flood relief to State**

182. SHRI N. K. SHEJWALKAR: Will the Minister of AGRICULTURE be pleased to state:

(a) the estimated loss caused by flood this year and the relief provided by the Central Government to Madhya Pradesh particularly for the northern part i.e. Gwalior division; and

(b) have Government formulated any permanent solution to this problem?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN): (a) According to the Memorandum received from the Government of Madhya Pradesh the extent of damage due to floods is as under:

1. No. of districts afflicted by floods	13
2. Cropped areas affected	4.30 lakh ha.
3. Population affected	18.31 lakhs
4. Number of human lives lost	56
5. Number of cattle lost	1470
6. Number of houses damaged/destroyed	43734

State Government have asked for an assistance of Rs. 22.67 crores. This is under consideration.

(b) The information has been called from the Government of Madhya Pradesh. On receipt, the same will be laid on the Table of the House.

**Distribution of surplus land to Tribals**

183. SHRI JAI NARAYAN ROAT: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether Government have advised State Governments to distribute all the surplus land of which possession has already been taken by the States;

(b) if so, what are the details in this regard;

(c) whether Government have also advised State Governments to distribute land to tribals in the country;

(d) if so, the details thereof and reaction of the State Governments thereon; and

(e) if not, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN):** (a) and (b). Yes, Sir. The State Governments have been requested to expedite the distribution of ceiling surplus land by removing all administrative and legal hurdles. They have also been requested that land which is unsuitable for crop husbandry may be allocated for afforestation or used as pasture.

(c) to (e). As recommended in the National Guidelines the ceiling laws of all the States give priority to landless persons belonging to Scheduled Castes and Scheduled Tribes in the distribution of ceiling surplus land. So far, under the revised ceiling laws an area of nearly 2.73 lakh acres has been distributed to 1.74 lakh beneficiaries belonging to the Scheduled Tribes.

**Project report of Indra Dam in Orissa**

184. SHRI RASA BEHARI BEHRA: Will the Minister of IRRIGATION be pleased to state:

(a) whether the Project Report of "Indra" Dam Project of Kalahandi District, Orissa is under detailed examination in Central Water and Power Commission;

(b) how soon it is expected to get clearance;

(c) what is the cost of the Project, and how much hectares of land is to be irrigated; and

(d) the amount advanced to the State Government to expedite preliminary works of the project?

**THE MINISTER OF IRRIGATION (SHRI KEDAR PANDAY):** (a) The project is under detailed examination in Central Water Commission.

(b) The detailed project report of Indra Dam Project was received in the Central Water Commission from the Government of Orissa in June, 1982. Scrutiny of such major projects take some time, as it requires detailed examination in the various concerned departments. The clearance of the project will, however, depend upon the adequacy and extent of data and studies incorporated in the project report, response from the State Government in promptly furnishing the complete replies to the comments of Central Water Commission, and deputing concerned officers for discussion of outstanding points and providing clarifications wherever required and establishing techno-economic feasibility.

(c) The project is estimated to cost Rs. 56.55 crores and will provide annual irrigation to an area of 43386 hectares.

(d) Irrigation is a State subject and funds for the execution of the irrigation projects are provided by the State Governments themselves. An amount of Rs. 4 crores has been provided by the Government of Orissa in their Sixth Plan (1980—85) for the Project.

**Irrigation Projects from Orissa pending inclusion in Sixth Plan**

185. SHRI RASA BEHARI BEHRA: Will the Minister of IRRIGATION be pleased to state:

(a) the percentage of irrigated land in Orissa and the entire irrigated land in the country;

(b) the broad outlines of the major irrigation projects relating to Orissa